

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P NO.1014/2016  
CA NO.

CORAM:

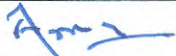

SH. R.VARADHARAJAN  
Hon'ble Member (J)

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE COMPANY: IDC Ltd.  
V/s  
IL&FS Township & Urban Assests Ltd.

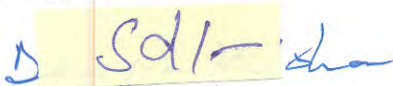
SECTION OF THE COMPANIES ACT: 391 to 394

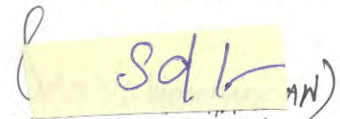
| S.NO. | NAME            | DESIGNATION           | REPRESENTATION  | SIGNATURE  |
|-------|-----------------|-----------------------|-----------------|--|
| 1.    | Aman Leekha     | Adv.                  | Petition no. 1. |   |
| 2.    | Pankaj Kaur     | Adv.                  | Per             |  |
| 3.    | Chetana Kandpal | Company<br>Prosecutor | For OL, Delhi   | Chetana  |
| 4.    | C. BALOONI      | Company<br>Prosecutor | (for DRN)       | C Balooni  |

**ORDER**

Matter transferred from Hon'ble High Court of Delhi. Since compliances of the order of Hon'ble High Court of Delhi in relation to directions issued including publication of notices as well as in relation to compliance with NCLT Rules is required to be verified, matter may be listed before Learned Registrar, NCLT for verification. Further, the report of Regional Director and Official Liquidator, if any and applicable under the circumstances of the case be filed before the Ld. Registrar, NCLT and upon completion of all compliances and filing of report shall place the same before this Tribunal.

Post the matter for the above directions on or before the Ld. Registrar on 21.04.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

Vineet  
12.04.2017